

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

O.A. No. 賽海送賽茲

676

1987.

DATE OF DECISION 8.3.1991

	Shri Ishwarbha¶ Amrabhai Maru	Petitioner
	Mr. Shailesh Brahmbhatt	Advocate for the Petitioner(s)
	Versus	
•	Union of India & Ors.	Respondent
-	Mr. Jayant Patel	Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. P.H. Trivedi

Vice Chairman

The Hon'ble Mr. \$. Santhana Krishnan ...

Judicial Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

 MGIPRRND—12 CAT/86—3-12-86—15,000

Ch

Shri Ishwarbhai Amrabhai Maru, Jodhpur Tekra, Ramdevnagar, Behind Setelite, Ahmedabad.

. Applicant

Versus

- Union of India, through the Secretary, Department of Space, Kemp Gauda Road, Banglore-560 009.
- 2. Mr. P.F. Kale, or his successor
 in office, Director,
 Space Application Centre(ISRO)
 Department of Space,
 Jodhpur Tekra,
 Ahmedabad-380 053.
- 3. The Controller,
 Space Application Centre,
 Jodhpur Tekra,
 Ahmedabad.
- 4. Mr. I.H. Brahmabhatt, or his successor in office, Administrative Officer, Space Application Centre (ISRO), Jodhpur Tekra, Ahmedabad-380 053.

Respondents

COREM : Hon'ble Mr. P.H. Trivedi

.. Vice Chairman

Hon'ble Mr. S. Santhanakrishnan .. Judicial Member

O.A. No. 676 of 1987

ORAL-ORDER

Dated: 8.3.1991

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard learned advocates Mr. Shailesh Brahmabhatt and Mr. Jayant Patel, for the petitioner and respondents respectively. The respondent authorities by Annexure A-4

dated November 12, 1986 have rejected the petitioner's claim for appointment on compassionate ground for the reason that the deceased A.P. Maru had declared Shri Bhavanbhai as his son in the official records of the Centre. These records have not been produced, but the learned advocate for the respondents stated that this was so stated by the deceased A.P. Maru in the nomination form. The mere fact that the nominee has been described as a son for the limited purpose of nomination form,

the claim of the petitioner as an adopted son for an appointment on compassionate ground.

Since this is the only reason stated as impediment it is hereby directed that the respondents to take up the application of the petitioner and dispose it of on merits within a period of four months from the date of this order. With this order, the case is disposed of.

No order as to costs.

(S. Sahthanakrishnan) Judicial Member

(P H Trivedi) Vice Chairman

*Mogera